

ACT No XXXIII OF 1940

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 27th November, 1940.)

An Act further to amend the Indian Registration Act, 1908, for certain purposes.

XVI of 1908. **W**HEREAS it is expedient further to amend the Indian Registration Act, 1908, for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Registration (Amendment) Act, 1940. Short title.

XVI of 1908. 2. In section 18 of the Indian Registration Act, 1908 (hereinafter referred to as the said Act), after clause (c) the following clause shall be inserted, namely :— Amendment of section 18, Act XVI of 1908.

“(cc) instruments transferring or assigning any decree or order of a Court or any award when such decree or order or award purports or operates to create, declare, assign, limit or extinguish, whether in present or in future, any right, title or interest, whether vested or contingent, of a value less than one hundred rupees, to or in immoveable property ;”.

3. In section 28 of the said Act,—

(a) for the word, brackets and letter “ and (d) ” the words, brackets, letters and figures “ , (d) and (e), section 17, sub-section (2), in so far as such document affects immoveable property , ” shall be substituted ; and Amendment of section 28, Act XVI of 1908.

(b) for the word, brackets and letter “ and (c) ” the word, brackets and letters “ , (c) and (cc) ” shall be substituted.

Price anna 1, or 1½d.

GIPD—L463 LAD—7.1.41—4,500.